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No. 343

Ranchi, Tuesday, 28th July, 2020

HIGH COURT OF JHARKHAND

NOTIFICATION

27th JULY, 2020

No. 30 /2020/R&S-- In exercise of the powers conferred by Article 227(2) (b) of the Constitution of India, the High Court of Jharkhand, Ranchi hereby amend following Rule in the Civil Court Rules of the High Court of Jharkhand:

“Rule 334

Note- (i) The form of application for information or copy can be obtained from the Nazir at one rupee each or hundred rupees per hundred or through the dedicated link available on the official website in case of online mode as per prescribed mode.

(ii) Filled up information regarding the above application shall be entered in the computer of the centralized filing counter and the information supplied thereon shall also be entered in the column meant for that in the said computer.”

Further, the High Court of Jharkhand hereby insert Rule 371 A in the Civil Court Rules of the High Court of Jharkhand as under :-

“Rule 371A: The word ‘Application’ as referred to in Part-IV of the Civil Court Rules of the High Court of Jharkhand shall also include an Application made online through the official website of the High Court of Jharkhand.”

Aforesaid amendments shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,

(Ambuj Nath)
Registrar General
